

OA/350/978/2017

Date of Order: 13.12.2017

Coram : Hon'ble (Ms.) Jaya Das Gupta, Administrative Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

O R D E R(Oral)Per: Ms. Jaya Dasgupta, AM:

Affidavit of service is filed which is taken on record.

2. It is the contention of the Id. counsel for the applicant that, the applicant will be satisfied if her representation dated 15.5.2017 annexed at page 14 to the O.A (Annexure A-2) is considered by the respondents authorities as per law.
3. However, it appears that there is no receipt of this representation dated 15.5.2017 in the office of the respondents authorities.
4. Hence, the applicant is directed to file a fresh representation to the appropriate authority within 2 weeks of getting a copy of this order and such representation will be considered as per law regarding grant of compassionate allowance, within a month thereafter.
5. The matter is accordingly disposed of. No cost.
6. I have not gone into the merits of the case, and all points are kept open for consideration of the respondents authorities. If the applicant is entitled to such compassionate allowance as per law, she shall be paid accordingly within a period of 1 month thereafter.

(Jaya Das Gupta)

Administrative Member

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